

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/6356/2021

This the 13th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Prem Nath

.....Applicant

(Advocate:- Mr. C.S. Azad)

Versus

1. State of Jammu & Kashmir and Ors.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant submits that he wishes to withdraw the T.A. and the same may be dismissed as such, however, liberty may be granted to file afresh, if fresh cause of action arises.

2. Accordingly, the T.A. is dismissed as withdrawn with liberty to the applicant to file afresh, if fresh cause of action arises.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun...